

ORDER

Re: Situation arising due to outbreak of the novel Coronavirus (COVID-19)

In view of sudden surge in Covid-19 cases in the States of Punjab, Haryana and Union Territory Chandigarh, Order No. DMC-SPO-2020/14198 dated 01.01.2022 issued by Haryana State Disaster Management Authority, Order No. 13180-HIII(5)-2022/14 dated 02.01.2022 issued by the office of Adviser to the Administrator, U.T. Chandigarh and with a view to ensure the safety of Hon'ble Judges, Learned Advocates, Staff and Litigants; on the recommendation of the Hon'ble Special Committee in consultation with Additional Solicitor General, Union of India, Advocates General for the State of Punjab & Haryana, Senior Standing Counsel & Public Prosecutor U.T. Chandigarh, President, Senior Advocates Bar Association, President & Secretary, High Court Bar Association, Chandigarh; Hon'ble the Chief Justice has been pleased to order that:

- (i) Hearing of cases in this Hon'ble High Court will be held through Virtual Mode/Video-Conferencing Mode only w.e.f. 05.01.2022.
- (ii) The present system of filing, listing and mentioning of cases will continue as such.
- (iii) The decision to list the freshly registered ordinary cases in the month of January passed vide Order No. 119/RG/Spl./Misc. dated 23.12.2021 will be kept in abeyance.


for Registrar General